

5  
CENTRAL ADMINISTRATIVE TRIBUNAL,

CUTTACK BENCH, CUTTACK.

ORIGINAL APPLICATION NO. 508 OF 1999  
Cuttack, this the 12th day of April, 2002

CORAM:

HON'BLE SHRI M.R.MOHANTY, MEMBER(JUDICIAL)

.....

Sribanta Kumar Supakar, aged about 28 years, son of late P.K.Supakar, Permanent resident of Jharuapada, Sambalpur Town, District-Sambalpur

..... Applicant

Advocate for the applicant - Mr.Ashok Kumar Mishra

Vrs.

1. Union of India, represented through Director General, Telecom, Sanchar Bhawan, New Delhi.
2. Chief General Manager, Telecom, Orissa Circle, Bhubaneswar, At/PO-Bhubaneswar, District-Khurda.
3. District Telecom Manager, Sambalpur, Kacheri Road, Sambalpur-768 001..... Respondents

Advocate for respondents - Mr.A.K.Bose  
Sr.CGSC

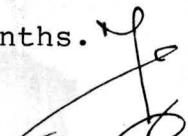
O R D E R  
(ORAL)

M.R.MOHANTY, MEMBER(JUDICIAL)

The applicant's father having died in service during March 1998, he applied for a compassionate appointment. On consideration of his case, the Department has enlisted him at Serial No.13(as is seen from Annexure R/l, dated 13.12.1999) and it is the case of the respondents that no sooner a vacancy is available, befitting for the applicant, he will be provided with an employment. Despite such undertaking given by the respondents in the counter, the Advocate for the

applicant draws my attention to the standing instruction that if vacancies are not available in the Department, where father of the applicant was engaged; then the concerned Department should move ~~the~~ other Departments/Ministries to locate a suitable vacancy for giving him the compassionate appointment. In reply to this, as disclosed in the counter, the respondents have stated that the case of the applicant has not yet been circulated to other Departments/Ministries, and if the applicant so chooses, he has to exercise his option as to in which Department/Ministry he would seek employment on compassionate ground.

3. It is for the respondents to provide an employment to the dependant of the deceased Government servant in order to remove the untimely distressed condition of the family and, virtually, there is no choice left for the members of the distressed family in the matter. Therefore, it is for the administrative Department, presently the Department of Telecommunication, to locate a befitting vacancy for the applicant by entering into communications with other Departments/Ministries (if really there is no befitting vacancy available for the applicant in the Department of Telecommunication) and to provide an employment to the applicant to remove the distressed condition of the family. Therefore, the respondents are hereby directed to locate a vacancy immediately for the applicant in their own Department (or in any other Department/Ministry) and give him employment without any loss of time, preferably within a period of three months.



4. With the above observation and direction, the Original Application is disposed of. No costs.

*M.R. Mohanty*  
12/04/2002

(M.R.MOHANTY)

MEMBER(JUDICIAL)

AN/PS